1	2	3	4	5	6	7	8
33.	Delhi	170	180	380	193.55	170.24	249.67
34.	Lakshadweep	1	0	0	0	0	0.00
35.	Pondicherry	10	30	40	15.63	13.36	6.55
	TOTAL:	7000	7600	15010	6476.38	6155.94	8225.64

Prosecution under Untouchability Act

2601. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the total number of cases prosecuted under Scheduled Caste untouchability Act in India, State-wise and District-wise during 2008-2009, 2009-2010 and 2010-2011; and

(b) the total number of cases under SC Untouchability Act having been established as false, State-wise and District-wise during 2008-2009, 2009-2010 and 2010-2011?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) In pursuance of Article 17 of the Constitution, the Untouchability (Offences) Act, 1955, was enacted by the Parliament. It was amended and renamed in the year 1976, as the 'Protection of Civil Rights Act, 1955'.

According to available information provided by the National Crime Records Bureau (NCRB), Ministry of Home Affairs, State/Union Territory-wise number of cases prosecuted under the Act, during calendar years 2008-2010, is given in Statement-I (*See* below). NCRB does not maintain district wise data in this regard.

(b) Number of cases found false on account of mistake of fact or law under the aforesaid Act, is given in Statement-II (*See* below). NCRB does not maintain district wise data in this regard.

Statement-I

State/UT wise number of cases prosecuted under the Protection of Civil Rights Act, 1955, *during calendar years* 2008, 2009 *and* 2010

Sl. No.	States/UTs	Total number of cases: For trial including pending cases Calendar Year:			Pending with the courts at the end of the year		
		2008	2009	2010	2008	2009	2010
1	2	3	4	5	6	7	8
	States						
1.	Andhra Pradesh	205	112	111	106	67	81

1	2	3	4	5	6	7	8
2.	Bihar	109	20	0	20	0	0
3.	Chhattisgarh	1	1	0	1	1	0
4.	Gujarat	274	204	203	202	203	189
5.	Haryana	1	1	0	'1	0	0
6.	Himachal Pradesh	21	16	10	15	9	8
7.	Jammu and Kashmir	3	4	5	3	4	4
8.	Jharkhand	6	0	0	0	0	0
9.	Karnataka	231	149.	149	142	124	115
10.	Madhya Pradesh	21	21	21	21	19	7
11.	Maharashtra	771	744	676	723	657	593
12.	Orissa	7	7	7	7	7	7
13.	Punjab	1	1	1	1	1	0
14.	Sikkim	1	1	1	1	1	1
15.	Tamil Nadu	108	45	6	45	4	5
16.	Uttar Pradesh	154	179	127	127	127	66
17.	West Bengal	1	1	1	1	1	0
	Union Territories						
18.	Delhi	35	36	36	35	36	36
19.	Puducherry	37	48	62	34	35	43
	TOTAL:	1987	1590	1416	1485	1296	1155

Statement-II

State/UT wise number of cases under the Protection of Civil Rights Act, 1955, found false on account of mistake of fact or law, during the calendar years 2008, 2009 *and* 2010

Sl. No.	States/UT	Number of cases found false on account of mistake of factor law Calendar Year:		
		2008	2009	2010
1	2	3	4	5
	States			
1.	Andhra Pradesh	53	15	28

1	2	3	4	5
2.	Haryana	1	0	0
3.	Himachal Pradesh	1	1	0
4.	Karnataka	2	0	1
5.	Maharashtra	3	2	0
6.	Tamil Nadu	1	0	0
7.	Uttar Pradesh	1	2	0
	Union Territory			
8.	Pondicherry	6	7	0
	TOTAL:	68	27	29

Sub-categorisation of SC in Andhra

2602. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the steps/measures taken by the Ministry to expedite the process to bring about the Constitutional Amendment for empowering the Government of Andhra Pradesh for sub-categorisation of Scheduled Castes of the State for the purpose of allocation of reservation quota in Government/Public sector jobs and seats in educational and other institutions;

(b) the reasons for inordinate delay in introducing above said Constitutional Amendment Bill in the Parliament; and

(c) by when it is likely to be introduced in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Central Government in 2006-07, had set up a National Commission to examine the issue of Sub-Categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC). The NCSCSC had recommended amendment of Article 341 of the Constitution to provide for sub categorization of Scheduled Castes.

The Government has decided to elicit views of the major stake holders *viz.*, the State Governments and Union Territory Administrations on recommendations of NCSCSC.

(c) No decision has been taken in the matter.

Drug abuse among the youth

2603. PROF. P.J. KURIEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that drug abuse is on the increase among the youth, especially college and university students in the country;